

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 242/TT/2014

Date: 29.6.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from DOCO to 31.3.2019 for (A) 1*125 MVAR Bus Reactor at 400 Damoh S/S (anticipated DOCO 15.8.2014), (B) 1*125 MVAR Bus Reactor at 400 kV Bachau S/S (anticipated DOCO 1.9.2014) (C) 1*125 MVAR Bus Reactor at 400 kV Pirana S/S (anticipated DOCO 1.9.2014) (D) 1*125 MVAR Bus Reactor-1 at 400 kV Itarsi S/S (anticipated DOCO 15.7.2014) (E) 1*125 MVAR Bus Reactor-2 at 400 kV Itarsi S/S (anticipated DOCO 15.9.2014) (F) 1*125 MVAR Bus Reactor at 400 kV Gwalior S/S (anticipated DOCO 1.7.2014) under Installation of Reactors (Part-II) in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.7.2015:-

- i) In case of Asset-D, petitioner has not submitted Auditor's certificate and tariff forms as per actual COD and auditor's certificate and tariff forms in case of Asset-F has been submitted considering COD 1.7.2014 instead of 2.7.2014. Accordingly, furnish element wise (i.e. Land, building and civil work, TL, S/S etc) and year wise actual capital expenditure incurred along with the un-discharge liability corresponding to the elements of the asset, duly certified by the Auditor along with the revised tariff forms as per actual COD;

- ii) Status of COD of the rest of the assets, furnish element wise (i.e. Land, building and civil work, TL, S/S etc) and year wise actual capital expenditure incurred along with the un-discharge liability corresponding to the elements of the asset, duly certified by the Auditor (in case of actual commission) or revised management certificate (in case of revised anticipated COD), as the case may be, along with the revised tariff forms as per 2014 Tariff Regulations;
- iii) Treatment of other incomes as on COD;
- iv) A copy of the Investment Approval along with the apportionment of the same among the assets of project duly certified by Company Secretary;
- v) Whether entire amount pertaining to initial spares has been paid as on COD? If not, submit the year wise detail of payment made pertaining to initial spares;
- vi) Period wise and loan wise computation of interest during construction on cash basis along with editable soft copy in Excel format with links for the assets from the date of infusion of debt fund up to anticipated/actual COD. Whether entire amount pertaining to IDC has been paid prior to COD?
- vii) Supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, Repayment Schedule and any default in interest payment on loan, if any, provide the details i.e. amount in lieu of default;
- viii) Whether entire amount of IEDC has been paid prior to COD? Furnish month wise details of IEDC paid on cash basis (i.e. from zero date to COD);
- ix) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets. Amount of Capital Liabilities (inclusive of undischarged IDC and IEDC) in Gross Block should also be indicated;
- x) Revised Cost Estimates along with the re-apportioned approved cost duly certified by the competent authority, if any;
- xi) Form-9, Form-9A, Form-9B and Form-15; and
- xii) Under which petition tariff for 2x50 MVAR Bus Reactors at Itarsi Sub-station was claimed. Submit the Gross block, funding pattern, cumulative repayment and cumulative depreciation value of the replaced 2x50 MVAR Bus Reactors at Itarsi Sub-station.

xiii) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014.

Yours faithfully,

-Sd-
V. Sreenivas
Deputy Chief (Legal)